

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO. 148(ND)/2017

IN THE MATTER OF:

Mr. Promod Khanna
Vs.
Registrar of Companies

.... Applicant/petitioner

.... Respondent

Order under Section 252(1) of the Companies Act, 2016

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Sougat Sinha, Mr. Manoj Kumar,
Advocates

For the RD(NR), Delhi : Shri C. Balooni, Company Prosecutor

ORDER

Notice of the petition alongwith the applications for 12th December, 2017.

Learned Company Prosecutor appearing for the RD requests for some time to file reply. Let reply be filed within four weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List the matter on 12th December, 2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)